

(1897) 11 MAD CK 0017
In the Madras High Court

Yalla Gangulu

APPELLANT

Vs

Mamidi Dali

RESPONDENT

Date of Decision : 30-11-1897

Acts Referred:

Criminal Procedure Code, 1898 (CrPC) — Section 413

Citation : (1898) ILR (Mad) 74

Hon'ble Judges : Subramania Ayyar, J;Shephard, J;Davies, J;Boddam, J

Bench : Full Bench

Judgement

1. u/s 413, Criminal Procedure Code, the Sessions Judges was precluded from entertaining the appeal.
2. We set aside his proceedings.
3. In exercise of our powers of revision we set aside so much of the Deputy Magistrate"s order as awards compensation to the deceased man"s widow.